

Rep. by Act 19 of 1984, S. 2, ~~SECRET~~

THE DELHI RENT CONTROL (AMENDMENT) ACT, 1984

No. 37 OF 1984

[26th May, 1984.]

An Act further to amend the Delhi Rent Control Act, 1958.

BE it enacted by Parliament in the Thirty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Rent Control (Amendment) Act, 1984.

Short
title.

59 of 1958.

2. In the Delhi Rent Control Act, 1958 (hereinafter referred to as the principal Act), after section 38, the following sections shall be inserted, namely:—

Insertion
of new
sections
38A and
38B.

“38A. (1) For the expeditious disposal of appeals and applications under section 38, the Central Government may, by notification in the Official Gazette, constitute as many Additional Rent Control Tribunals as it deems fit and appoint to each such Additional Rent Control Tribunal (hereinafter referred to as the Additional Tribunal) one person qualified for appointment to the Tribunal in accordance with the provisions of sub-section (5) of that section.

Additional
Rent
Control
Tribu-
nals.

(2) Notwithstanding anything contained in section 38, the Tribunal may, by order in writing,—

(a) specify the appeals or classes of appeals under sub-section (1) of that section which may be preferred to and disposed of by each Additional Tribunal and the classes of cases in which each Additional Tribunal may exercise the powers of the Tribunal under sub-section (4) of that section;

(b) transfer any appeal or proceeding pending before it for disposal to any Additional Tribunal; or

(c) withdraw any appeal or proceeding pending before any Additional Tribunal and dispose it of itself or transfer the appeal or proceeding for disposal to any other Additional Tribunal.

(3) The provisions of sub-sections (2) and (3) of section 38 shall apply in relation to an Additional Tribunal as they apply in relation to the Tribunal.